

Several hon. Members: Yes.

Mr. Speaker: The Members will be informed accordingly.

12.50 hrs.

STATEMENT ON STRIKE BY AIR INDIA PILOTS

Mr. Speaker: Now, Dr. Karan Singh.

श्री कंबर लाल गुप्त (दिल्ली सदर) : इसी के बारे में मेरा एक प्वाइंट ऑफ़ ऑर्डर है। जो सदन का प्रोसोजर है उसके अनुसार हम लोग कालिग एटेंशन मोशन देते हैं और शार्ट नोटिस क्वेश्चन देते हैं। नियमों के अनुसार हमें उनको देने का अधिकार है। देखने में आ रहा है और यह बार बार हो रहा है कि कालिग एटेंशन मोशन रहते हुए भी, शार्ट नोटिस क्वेश्चन रहते हुए भी . . . . .

Mr. Speaker: Let him make the statement. After that, he can raise his point of order.

श्री कंबर लाल गुप्त : मिनिस्टर साहिबान उसको एक्सेप्ट नहीं करते हैं और उसके बजाय सीधे वहाँ प्राकर स्टेटमेंट देने लग जाते हैं। जो आज वह वक्तव्य देने जा रहे हैं उसके बारे में मेरा तीन दिन से शार्ट नोटिस क्वेश्चन पड़ा हुआ है। मुझ मजूम नहीं कि उसका क्या हुआ है।

Mr. Speaker: But Government have got the privilege to make a statement.

श्री कंबर लाल गुप्त : मैं आपका प्रोटक्शन चाहता हूँ। अगर कोई कालिग एटेंशन मोशन पड़ा हुआ हो या शार्ट नोटिस क्वेश्चन पड़ा हुआ हो तो उसके जवाब में मिनिस्टर को स्टेटमेंट देना चाहिये। यह जो तरीका है कि मंत्री महोदय उठ कर स्टेटमेंट देना शुरू कर देते हैं यह हमारे अधिकारों पर कुठाराघात है। वह पहला शोका नहीं है कि मंत्री महोदय यह कह रहे हैं। इसके पहले भी यह हो चुका है।

Mr. Speaker: I have understood it. It may be that the hon. Member may have tabled a short notice question. Short Notice questions are not admitted if the Minister does not accept naturally, in this case, the hon. Minister might not have accepted it since he himself was going to make a statement.

Shri Kanwar Lal Gupta: I have not received any information about it. So, I think it is still pending. So, he should answer it.

Shri Hem Barua (Mangaldai): Hon. Ministers are in the habit of taking arbitrary decisions so far as short notice questions are concerned. Very often, they do not accept short notice questions at all.

Mr. Speaker: According to the rules as they stand, Ministers have got the right. If there is any point which hon. Members want to raise in regard to it, let them raise it, and we shall discuss it in the Rules Committee. If their viewpoint is accepted by the Rules Committee that hon. Ministers cannot make statements in such cases, then I shall prevent them from doing so in future. . . . .

श्री कंबर लाल गुप्त : अगर हमारा शार्ट नोटिस क्वेश्चन बाकी है या कालिग एटेंशन मोशन बाकी है तो मिनिस्टर साहिबान को चाहिये कि वे उसको एक्सेप्ट करके बयान दें। यह जो तरीका अपनाया जा रहा है यह गलत है। यह हमारे अधिकारों पर कुठाराघात है। मैं चाहता हूँ कि इसका जवाब दिया जाए।

Mr. Speaker: But it is not within my competence to prevent it now.

13 hrs.

पब्लिक तथा जनैतिक उद्योग मंत्री (श्री कर्ण सिंह) : आज प्रातः काल 5 बजे से स्ट्राइक प्रारम्भ हो रही थी, इसलिए पहले कोई स्टेटमेंट करना पड़ा कलिन था और शार्ट नोटिस क्वेश्चन का उत्तर देना भी सम्भव नहीं था।

श्री मनु लिवये : जैसा कि श्री कंबर लाल गुप्त ने कहा है, अगर उन का, या किसी और सदस्य का, कालिग एटेंशन नोटिस पहले माया है, तो उसके जवाब में यह बयान दिया जाना चाहिए था, लेकिन इसके पीछे बात यह है कि . . . . .

Mr. Speaker: How many pages is it?

Dr. Karan Singh: It will take about 10 minutes.

श्री मनु लिवये : स्टेटमेंट को टेबल पर रख दिया जाये। बाद में सवाल पूछने दिये जायें।

Mr. Speaker: As I said day before yesterday, if you want any discussion, we can have it, instead of taking one or two minutes to ask questions. Let him lay it on the Table, let Members go through it and then if necessary, there can be a discussion.

Mr. Karan Singh: I lay the statement on the Table. [Placed in Library, See No. LT-781/67].

Mr. Speaker: We now adjourn for lunch.

13.02 hrs.

The Lok Sabha then adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at Fourteen of the Clock.

[Mr. DEPUTY-SPEAKER in the Chair]

#### ELECTION TO COMMITTEE

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): On behalf of Shri Anna Sahib Shinde, I beg to move:

"That in pursuance of Section 5(1) (i) of the Prevention of Cruelty to Animals Act, 1960, the member of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve

for Board for a term of three years commencing from the date of their election, subject to the other provisions of the said Act."

Mr. Deputy-Speaker: The question is:

"That in pursuance of Section 5(1) (i) of the Prevention of Cruelty to Animals Act, 1960, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board for a term of three years commencing from the date of their election, subject to the other provisions of the said Act."

The motion was adopted

14.02 hrs.

#### DEMANDS FOR GRANTS 1967-68— contd.

##### MINISTRY OF DEFENCE—contd.

Mr. Deputy-Speaker: We shall resume further discussion on demands for grants. Shri D. C. Sharma. He has already taken five minutes.

Shri D. C. Sharma (Gurdaspur): No, Sir. I have taken only two minutes.

Shri Sezhayan (Kumbakonam): How much time is left?

Mr. Deputy-Speaker: Still five hours are left.

Shri M. M. Krishna (Peddapalli): Yesterday you were kind enough to call me. Unfortunately I had gone out to the library. Will I be able to get a chance today?

Mr. Deputy-Speaker: You will get your opportunity.

Shri D. C. Sharma: Some hon. Member yesterday said that we in India had no national defence policy, and it was suggested that a standing committee of Members of Parliament should be set up in order to formulate